

No.: P.15025/200/2009/PFA/FSSAI/Pt
Food Safety and Standards Authority of India
(Ministry of Health & Family Welfare, Govt. of India)
4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110 002

Dated: 4th October, 2010

Subject: Consultative Process followed by FSSAI, clarification regarding

FSSAI has been following a transparent and objective procedure in policy making where-in **Public Consultations** have been held in various parts of the country on a range of subjects such as draft rules & regulations, licensing procedure & norms, limit of TFA in vanaspati, imported food safety mechanism etc. In such consultations a range of views are expressed by the stake holders.

In all the consultations FSSAI officers have been present to listen to the conversations. However, mere presence of an officer from FSSAI does not imply that the views expressed by the stake holders, whether solely or collectively, have been accepted or declined.

As the term consultation itself suggests, the purpose of the consultation is to listen to the views expressed by the stake holders and ultimately the decision is taken by FSSAI on the basis of the procedure & system laid down in such context.

Issued in public interest by Food Safety & Standards Authority of India

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